

SHRI JASWANT SINGH: Sir, I would like to put a specific query. In the last six months, what has been the contribution of the non-aligned news pool to broadcast over All India Radio and Door-darshan? The concept is quite old now. There is subscription to this concept by us as also the conference and now we seem to be, to a certain extent, leading the concept. My question is, what has been the contribution? I do not want in percentage terms. I want in figures. Another difficulty that we face, in television broadcast, in most developing countries, is about soft ware. There is insufficient soft ware even within India. Is there a proposal for joint development of soft ware within the non-aligned countries, because soft ware is important when it comes to quality and the cultural dimensions of the soft ware which you put across? That is why, I would like to know, is there a proposal for a joint development of soft-ware for non-aligned countries? Finally, is the question taken up about the credibility of non-aligned news pool because the most important aspect of any news dissemination is credibility and what has been the thinking on this aspect?

SHRI VITHAL GADGIL: As far as the first part of the question is concerned, we are making increasing use of the news that we get from the non-aligned pool.

SHRI JASWANT SINGH: How many?

SHRI VITHAL GADGIL: I will not be able to give the figures just now. But by way of illustration, I can say. If I remember correctly, on Friday, over All Indian Radio, the daily bulletin which we broadcast was based entirely on the news that we got from this source. Now, in regard to the joint collaboration for soft ware; this is one of the proposals, but so far, there has not been any concrete development. As I said, As I told the House at the outset, this is a very informal organisation. There is no formal membership, no central secretariat. It is not yet institutionalised and there is no monitoring. Within these parameters, what best we can do, we have been trying to do. In regard to the last part, about credibility, it will also depend and our attempt will be to have more and more credibility,

SHRI DHARAM CHANDER PRASHANT: I would like to know from the hon. Minister whether this non-aligned news pool is successful, from the point of view of this country?

SHRI VITHAL GADGIL: Yes. If I may quote: Out of the reported 60,000 daily average words circulated in the system, Indian news pool desk contributes as much as ten per cent. We are getting our message also across.

illegal sale of farm land in Delhi

*143. **SHRIMATI KRISHNA KAUL:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware of the illegal sale of farm land by the unscrupulous colonisers in Delhi recently; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) Yes, Sir, Such instances have come to the notice of the Government.

(b) Delhi (Land Reforms) Act, 1954, forbids the use of agricultural land for purposes other than those connected with agriculture. Wherever violations had taken place, Government had taken action. The number of cases under trial is 1561. There are many cases which are still under investigation.

SHRIMATI KRISHNA KAUL: Land prices in Delhi metropolis are shooting up higher and higher because of acute demand for land and the shortage of residential accommodation. I would like to know from the hon. Minister of Works and Housing as to what steps the Government is taking or propose to take to contain or reduce the prices of land and to step up legal housing activity?

SHRI ABDUL GHAFOOR: Sir, there is housing shortage no doubt in Delhi. Government is taking all possible steps to meet the demand. Since the demand is very high, it is very difficult to contain it in the short period of time. As you know Sir, the Delhi Development Authority is

constructing houses in large numbers and offering them through their various schemes. There is also another agency through which houses are constructed, namely, the HUDCO. So, all these steps are being taken by the Government. It is true that the prices of land in Delhi are increasing and that is why the Act was passed recently in this very House for a larger Delhi in which parts of Haryana, U.P. and other States are being included. In this way the difficulties may be overcome but as you are aware the influx of population in Delhi is increasing every day, so all these things are being taken into consideration by the Government. There are so many other difficulties which we are trying to overcome. The second part of her question relates to the irregular and illegal sale of houses by owners conferring the power of attorney to another person to overcome this Act. So, we are looking into all these things. Proposals have been sent to all the departments concerned to see how there will be a check over this action. The owner of a land or house gives power of attorney to another person and thus sells the house unauthorisedly or illegally to another person. There is no registration in the Registrar's office. So, it is very difficult for the Government to find out who is the person who has sold the property illegally. So, we are aware of all these things. We are taking all possible action to overcome these difficulties.

SHRIMATI KRISHNA KAUL: What are the steps taken by the Government to check influx of people in Delhi? Government is certainly aware of this problem, but the steps taken are not adequate.

MR. CHAIRMAN: The question is not relevant. (Interruptions) The question is not relevant to the main question. Yes, Mr. Reddy.

SHRI B. SATYANARAYAN REDDY: Mr. Chairman, Sir, I would like to know from the Minister, how many illegal colonies have come up in or around Delhi and how many of them have been legalised by the Government? Reports have come in the press sometime back that illegal transactions are taking place in those colonies and the Government have regularised some of these illegal colonies.

I do not know what is the policy of the Government in this respect. Recently, I was given to understand, some of the societies went to the Government for regularisation of their houses. I do not want to take the name of the Minister, but your predecessor seems to have told them, you go on with the construction first and when the construction is over, then we will automatically sanction it, it will automatically be regularised. I want to know, what is the policy of the Government in this respect? Are the people allowed to have illegal construction of houses and develop colonies so that you can regularise the same when the construction is over? I want a categorical answer in this regard.

SHRI BUTA SINGH: His predecessor is also here.

SHRI ABDUL GHAFOR: My predecessor is also sitting here. It is true that a large number of illegal colonies have started coming up. They had already started coming up and some of them have been regularised, but it is not the policy of the Government that the persons may occupy certain plots illegally, or jhugies and jhonparies may come up first and then they will be legalised. It is not the policy of the Government, but these things have happened, I admit it. If you go the Trans Yamuna area you will find large areas having been occupied by jhuggi jhonpari wallahs coming from Bihar, U.P. and others parts of the country.

SHRI B. SATYANARAYAN REDDY: I am asking about the big bungalows and colonies.

SHRI ABDUL GHAFOR: That is also true. In some parts like Palam on this side I have myself gone and seen with my own eyes that construction of buildings has taken place. These are the hard realities which I do not want to hide but it is not the policy of the Government that you go on with illegal constructions and we will regularise them automatically. (Interruptions). As you are aware, whenever any action starts taking place, there is a hue and cry not only from the Members of Parliament but from the public also. But taking into consideration all

these things and the future of Delhi we are trying to solve this problem in a way which includes so many things. Even if those persons have constructed those houses, it must be brought under the Master Plan of Delhi. If it does not fit in that, action will be taken against them and they will be uprooted.

श्री सत्यपाल मलिक : यह बहुत व्यापक प्रश्न है और इस में दो तरह का बहुत जबरदस्त घपला है। यह जो जमीन बेची जा रही है वह तो दो तरह से बेची जा रही है। एक तो फार्म हाउसेज के नाम पर जो जमीन नोटिफिकेशन के तहत आती है और जिस में फार्म हाउसेज नहीं बन सकते बड़े पैमाने पर गाजियाबाद में, दिल्ली के बाहर गुडगांव की तरफ और दिल्ली में ऐसी जमीन बेची जा रही है। उस का तो तत्काल इलाज सरकार कर सकती है। रोज ही अखबारों में उन का विज्ञापन होता है और उस के लिए सरकार विज्ञापन दे सकती है कि इन जमीनों में फलों फलों तरह का निर्माण नहीं हो सकता और अगर लगा तो हम उस के खिलाफ सख्त कार्यवाही करेंगे। यह कभी सरकार की तरफ से होता नहीं। दूसरी तरफ जो जमीन कालोनाइजर्स गरीब आदमियों को बेच रहे हैं उसका भी बहुत व्यापक प्रश्न है और उस को आप रोक नहीं सकते क्योंकि आज तक जहां दिल्ली में जितनी मान्यता प्राप्त कालोनी हैं उस से तिगुनी गैर-कानूनी कालोनियों हैं और उन को आप को मान्यता देनी पड़ेगी इस लिये कि मान्यता प्राप्त कालोनी में जहां दो वोट हैं वहां गैर मान्यता प्राप्त कालोनी में 15 वोट हैं। इस लिये आप को उन को मान्यता देनी पड़ेगी। इस का इलाज एक ही है और सिर्फ एक है कि डी डी ए बड़े पैमाने पर जो सब से गरीब आदमी है उस की रिहायश के इंतजाम को अपने हाथ में ले और दूसरे जो यहां इंकलक्स है, रोजगार की तलाश में जो यहां आदमी आते हैं बाहर से, उन को रोजगार देने की व्यवस्था की जाय। मेरे प्रश्न के दो टुकड़े हैं। पहले तो फार्म हाउसेज के लिये जो जमीन बेची जा रही है उस को ख़ुले के लिए सरकार क्या कदम उठा

रही है और दूसरे जो सब से गरीब आदमी है जिस को एक चारपायी बिछाने के लिये जमीन का इंतजाम करना है और जो गलत किस्म के कालोनाइजर्स हैं उन से वह गलत तरीके से जमीन खरीदता है उस के लिये डी.डी.ए. के पास क्या योजनाएँ हैं आने वाले दिनों में ?

श्री अब्दुल गफूर : ग्रह आप ने बहुत लम्बा सवाल कर दिया और जवाब देते समय मैं भूल जाऊंगा कि कौन-कौन सवाल आप के हैं। लेकिन आप ने जो कहा है, सही कहा है। आप जानते हैं कि इस को रोकने के लिए ही नेशनल कैपिटल रीजन ऐक्ट पिछली बार पास किया गया था। लेकिन हर अच्छे काम के लिये हमारे हिन्दुस्तान के अंदर कुछ इतने चालाक लोग बसते हैं कि कुछ न कुछ उपाय वह ऐसा कर लेते हैं कि फिर हम को ऐक्ट में तब्दीली करने की जरूरत पड़ जाती है। इस लिए वह चीजें जिनका इजहार आप ने किया है उस से हम वाकिफ हैं। जहां तक आप ने छोटे छोटे लोगों की बात कही, जिन के पास कुछ नहीं है, जो गरीब हैं, उन के लिए काफी मुस्तेदी के साथ हुडको कुछ स्कीमें ले रहा है जिन में मिडिल इन्कम ग्रुप, लोअर इन्कम ग्रुप और जनता ग्रुप हाउसिंग स्कीम्स हैं और काफी तादाद में इन में बिल्डिंग्स बन रही हैं। मेरे पास यहां फीगर्स नहीं हैं नहीं तो मैं बता सकता था कि कितनी बिल्डिंग्स इस में बनाई जा रही हैं। और भी कितनी ही स्कीमें हैं। लेकिन दिल्ली में, कलकत्ता में, बम्बई में, हर जगह ऐसे लोग हैं और हमारे पास इतने फंड एवेलैबिल नहीं हैं कि हम इस को पूरी तरह से कोप कर सकें। लेकिन वीकर सेवसन के लिये जो कुछ हो रहा है वह हमारे लिमिटेड रिसोर्स के अंदर काफी हो रहा है और मैं समझता हूं और मुझे उम्मीद है—मुझे मालूम नहीं था, वरना अगर फीगर्स मेरे पास होते तो मैं बता सकता था कि हुडको की स्कीम में दिल्ली में कितने मकान बन रहे हैं और इस के अलावा भी जिस योजना की तरफ आप ने इशारा किया कि कहीं कहीं ऐसे लोग बस गये हैं जिस को मास्टर प्लान में हम इन्क्लूड नहीं कर सकते

उन के लिये तो हम उन की जरूरियातें जिन्दगी को पूरा करने के लिये कम्युनिटी बेसिस पर उन को सेनिटेशन दी, उन के नहाने की, उन को एलेक्ट्रीसिटी की और छोटी सड़कों की और उन सड़कों को पक्का करने की फैसिलिटी दे रहे हैं, उन का इंतजाम कर रहे हैं और उन को जिन्दगी को अच्छी तरह से निभाने के लिये हम काफी काम कर रहे हैं।

SHRI JASWANT SINGH: Mr. Chairman, Sir, the excessive urbanisation, socio-economic aspects etc., are not part of the question. The question relates to illegal colonization of farm land around Delhi. The hon. Minister said that the Government has no intention of colluding with them. The problem arises precisely because the executive and the Government appear to be colluding with illegal colonization, and where there is an appearance there may also be a reality.

जहां घुंघरा है वहां आग भी होगी।

I would, therefore, like to ask what are the criteria that the Government apply when they legalize an illegal colonization. If you do not have criteria, what factors do you take into account when you legalize such illegality? Now, if you do not have criteria, even if you do not take any factors into account, what criteria, factors or considerations did you have in mind when, for example, you legalized a wholly illegal colony like Sainik Farms?

श्री अब्दुल गफूर : यह जो कुछ माननीय सदस्य ने कहा है, सच कहा है। यानि जो यह कहते हैं कि यह इल्लिगल कंस्ट्रक्शन हो गया है उस को आप किस तरीके से लीगलाइज करते हैं क्या बेसिस है उसकी, तो हमारे दिल्ली डवलपमेंट के मास्टर प्लान रद्दोबदल करके हम ले सकते हैं उन को ले लेते हैं। मसलन रोड कितने मीटर की चौड़ाई की हो और थोड़ा सा डिमालिशन करने के बाद अगर काम चल जाता है तो हम उस को लीगलाइज कर देते हैं। लेकिन जहां पर हम उस को कर ही नहीं सकते, इतनी पतली रोड है कि जो बहुत कंजस्टेड है, जहां हम उन को इमैनिटीज आफ लाइफ नहीं दे सकते

तो उस को लीगलाइज नहीं करते। आज ही जब मैं अपने अफसरों से इस मामले को डिसकस कर रहा था तो वे उन से जनाना चाहा रहा था कि आप इस के लिए ऐक्शन क्या ले रहे हैं। या तो आप इस काम को वार फुटिंग पर लीजिए और इस तरह से उस पर काम हो और दूसरे डिपार्टमेंट से बात कर के जल्दी से जल्दी पार्लियामेंट के मेल्बर्स को जानकारी में और जनता को जानकारी में भी यह बात लायी जाय कि these things we are going to do. अब इस चीज के लिए हम इतना ही वायदा करते हैं कि आप एक महीने और इंतजार कीजिए I will take serious action about all these developments.

जो भी हो सकता है ह्यूमनली पासिबिल, I will try to do it, fulfill it, and I hope, after you will be satisfied.

SHRI H. L. KAPUR: Sir it was a question about DDA where the Minister said that the DDA is going in a big way to construct houses. But what one roads in the papers is that the DDA is lagging behind in its building programme a great deal and there is a lot of agitation. Firstly, what steps are being taken by the Minister to see that the DDA is able to clear the backlog? Secondly, the quality of construction is so poor that the houses are barely ready when they start falling.

MR. CHAIRMAN: Question not relevant. Mr. Kalpnath Rai;

श्री कल्पनाथ राय : सभापति महोदय, दिल्ली का एक्सपेंशन दिन दूना रात चोगुना होता जा रहा है और सरकार एक नेशनल कैपिटल की तरह से उस के लिये एक नयी प्लानिंग भी कर रही है। तो मैं माननीय मंत्री जी से पूछना चाहता हूं कि जब आप जानते हैं कि कालोनीज का लीगलाइजेशन होगा और नयी नयी कालोनीज बनेंगी तो आप इस को मद्दे नजर रखते हुए क्या बता सकते हैं कि कितनी कालोनीज को भविष्य में आप लीगलाइज करेंगे। क्योंकि जो

लीगलाइज्ड कालोनीज होगी उन में स्कूल अस्पताल और जीवन के लिये जो दूसरी सुविधाएं हैं उन के लिये भी जमीन छोड़ी जायगी और वह तभी बन सकेंगे। क्योंकि अगर इस तरह की कालोनीज को आप रेगुलरइज करेंगे कि जहां जीवन की अन्य सुविधाएं नहीं होंगी तो दिल्ली में एक बड़ा कंजेशन पैदा हो जाएगा। तो इसको मद्देनजर रखते हुए कितनी नई कालोनीज को रेगुलराइज करने जा रहे हैं और उनमें जो आवश्यकता चीजें हैं उनके निर्माण के लिए क्या व्यवस्था है?

श्री अब्दुल गफूर : आपने जो कहा है वह ठीक है कि रेगुलराइज करने हम इल्लोगल करने नहीं जा रहे हैं। कालोनी जो बन गई है, आपको याद होगा पिछले दफा जब एकट बन रहा था तो उसमें कई कालोनीज के लिए जो बातें थी, उसके लिए स्कूलों की, हास्पिटल की, पार्क्स की सुविधा चाहिए। सारी चीजें एक अच्छी कालोनी के लिए जरूरी हैं, उन सब चीजों का जो आइंदा कालोनीज बनेगी, ध्यान रखा जाएगा। रोहिणी की तरफ मैंने खुद देखा कि जहां वहां पर महान बनेंगे उसके पहले सब जगह वहां पार्क बन गई है, कालोनी नहीं बनी है, स्कूल साइट्स या सेलेक्शन हो गया है, युनिवर्सिटी बनेगी, उसकी भी साइट हो गई। Nobody is allowed to have illegal construction.

सारी चीजें हो गई हैं। तो आपके क्वेश्चन के सिनसिले में जो बातें थीं उसी चीज को मद्देनजर रखते हुए हमारे अफिसर्स ने इसकी तरफ ध्यान दिया है। सारी चीजें का ख्याल किया है। आइंदा जो चीजें बननी होंगी, आपके वह सब लोगों के सुझाव के मुताबिक होंगी।

SHRI BUTA SINGH: Sir, one thing, I want to repudiate. The hon. Member made an allegation against the predecessor. That is all baseless.

MR. CHAIRMAN: No, no.

SHRI BUTA SINGH: He mentioned me. That is why I am saying.

MR. CHAIRMAN: He only said that it was regularised. He did not say anything against anybody.

Affairs of ICRISAT

*144. **SHRI PARVATHANENI**

UPENDRA:

SHRI CHATURANAN MISHRA:

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the Indian Express of the 4th February, 1985 under the caption "ICRISAT is above law of the land"; and

(b) whether any inquiry has been conducted into the affairs of the institute; if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) Yes, Sir.

(b) No, Sir.

श्री चतुरानन मिश्र : सभापति महोदय, 'इकरीसट' के सम्बन्ध में राष्ट्रीय प्रेस में, पी टी आई, इंडियन एक्सप्रेस, ब्लिट्ज, लिग, न्यू-एज में ऐस्पियॉनाज एक्टिविटीज या इस देश के विरुद्ध काम करने वालों के बहुत से वाक्यात अखबारों में आए हैं और हम लोगों को यह भी मालूम है कि बंगला देश युद्ध के बाद जब दिल्ली स्थित फोर्ड फाउंडेशन लो सी आई ए से संबंधित होने के कारण, बन्द कर दिया गया भारत सरकार की ओर से तो उन्हीं लोगों को लेकर यह 'इकरीसट' फिर वहाल कर दिया गया और उनको ऐक्स्ट्रा-आडिनरी सहूलियते जो यूनाइटेड नेशनस एक्ट 1947 के पैरा 3 के मुताबिक हैं, सब प्रिविलैज और ऐमिनिटीज दी गई हैं जैसी कि किसी दूसरे इंस्टीट्यूशंस को इस देश में उपलब्ध नहीं है। इसलिए मैं सरकार से यह प्रश्नना चाहता हूँ कि जब इस संस्था के ऊपर इतने संगीन चार्ज राष्ट्रीय प्रेस में आए हैं तो सरकार ने इसकी इन्क्वायरी का आदेश क्यों नहीं दिया है और

The question was actually asked on the floor of the House by Shri Chaturanan Mishra.